

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-6/99/906/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Abdul Hakim,
District & Sessions Judge,
Karbi Anglong, Diphu

Dated Guwahati the ^{27th} January, 2023.

Sub: **Earned leave.**

Ref:- Your letter No. DJKA/640/2022/2610, dtd. 25.01.2023.

Sir,

With reference to the above, I am directed to inform you that you have been granted **earned leave for 7 days from 02.02.2023 to 08.02.2023 along with station leave permission from the evening of 01.02.2023, after Court hours, till the morning of 09.02.2023**, subject to submission of your Leave Admissibility Report from the office of the Principal Accountant General (A&E), Assam, Guwahati. You have been granted permission to use the official vehicle, for to and fro trips from Diphu and Guwahati, at own cost. Further, you have been asked to hand over charge to the Addl. District & Sessions Judge Karbi Anglong, Diphu and in her absence to the next senior most Judicial officer at the station before proceeding on leave.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO. HC. VII-6/99/907-908/dated 27.01.2023

Copy to.

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.
Copy of the application in prescribed format is enclosed.
2. ✓ The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)
